

THE LABOUR WELFARE FUND LAWS (AMENDMENT) ACT, 1987

No. 15 of 1987

[22nd May, 1987.]

An Act further to amend the Mica Mines Labour Welfare Fund Act, 1946, the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972, the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976 and the Beedi Workers Welfare Fund Act, 1976.

Enacted by Parliament in the Thirty-eighth Year of the Republic of India as follows:—

CHAPTER I

PRELIMINARY

Short title.

1. This Act may be called the Labour Welfare Fund Laws (Amendment) Act, 1987.

CHAPTER II

AMENDMENT TO THE MICA MINES LABOUR WELFARE FUND ACT, 1946

Amendment of section 3.

2. In section 3 of the Mica Mines Labour Welfare Fund Act, 1946, in sub-section (2), in clause (a), after sub-clause (v), the following sub-clause shall be inserted, namely:—

22 of 1946.

“(vi) the provision of family welfare, including family planning education and services;”

CHAPTER III

AMENDMENT TO THE LIMESTONE AND DOLOMITE MINES LABOUR WELFARE FUND ACT, 1972

Amendment of section 5.

3. In section 5 of the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972, in sub-section (2), in clause (a), in sub-clause (iii), the word “and” occurring at the end shall be omitted and after sub-clause (iv), the following sub-clause shall be inserted, namely:—

62 of 1972.

“(v) the provision of family welfare, including family planning education and services;”

CHAPTER IV

AMENDMENT TO THE IRON ORE MINES, MANGANESE ORE MINES AND CHROME ORE MINES LABOUR WELFARE FUND ACT, 1976

61 of 1976. 4. In section 4 of the Iron Ore Mines, Manganese Ore Mines and Chrome Ore Mines Labour Welfare Fund Act, 1976, in clause (a), after sub-clause (v), the following sub-clause shall be inserted, namely:—

Amendment of section 4.

“(vi) the provision of family welfare, including family planning education and services;”.

CHAPTER V

AMENDMENT TO THE BEEDI WORKERS WELFARE FUND ACT, 1976

62 of 1976. 5. In section 4 of the Beedi Workers Welfare Fund Act, 1976 (hereafter in this Chapter referred to as the Beedi Fund Act), in sub-section (1),—

Amendment of section 4.

(i) in clause (a), after sub-clause (iv), the following sub-clause shall be inserted, namely:—

“(iva) the provision of family welfare, including family planning education and services;”.

(ii) in clause (c),—

(a) for the words “or a local authority or to an employer”, the words “or to a local authority or to an agency which satisfies the prescribed criteria (hereinafter referred to as the agency) or to an employer” shall be substituted;

(b) for the words “local authority”, the words “local authority, agency” shall be substituted.

6. In section 11 of the Beedi Fund Act, after the words “or a local authority”, the words “or the agency” shall be inserted.

Amendment of section 11.

7. In section 12 of the Beedi Fund Act,—

(i) in sub-section (2),—

Amendment of section 12.

(a) in clause (i), after the words “or a local authority”, the words “or the agency” shall be inserted;

(b) after clause (j), the following clause shall be inserted, namely:—

“(ja) the form in which an identity card is to be issued by an employer to a person engaged in a beedi establishment;”.

(ii) for sub-section (3), the following sub-section shall be substituted, namely:—

“(3) In making any rule under sub-section (2), the Central Government may direct that a breach of—

(a) any rule made under clause (i) or clause (j) thereof shall be punishable with fine which may extend to five hundred rupees;

(b) any rule made under clause (ja) thereof shall be punishable with fine which may extend to two thousand rupees.”.